

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI
BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON
11-10-2022 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT HON'BLE DR. DEEPTI MUKESH, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/38(CHE)/2022
NAME OF THE PETITIONER : HDFC Bank Ltd
NAME OF THE RESPONDENT(S) : Bhandari Foils and Tubes Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Ms. Anamika Singh appears for the Petitioner. Ld. Counsel Mr. Sarath Babu appears for the Respondent.

Ld. Counsel for both sides submit that the parties have amicably settled the matter and have executed a Deed of Settlement dated 13.12.2022, a copy of which is placed before us. Agreement is taken on record. Ld. Counsel for the Applicant says that based on this settlement, the Applicant Bank has instructed to pray for withdrawal of this Application. The prayer of the Applicant is granted. Application is allowed to be **withdrawn and disposed of. No Liberty.**

SP

SAMEER KAKAR
Member (Technical)

SP

DR. DEEPTI MUKESH
Member (Judicial)